## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

## Interlocutory Application No.656/2020 Un-numbered Company Appeal (AT) (Insolvency) No.\_\_/2020 (F.No.10.01.2020/NCLAT/UR/83

## In the matter of:

State Tax officer.... AppellantVersus.... RespondentsRicoh India Ltd. & Ors..... RespondentsAppearance:Mr. Gautam Singh, Advocate for the Appellant.

## 10.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 10.01.2020 and the Office after scrutiny of the Memo of Appeal on 13.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 20.01.2020. The Appellant re-filed the Memo of Appeal on 07.02.2020. It is stated in the Interlocutory Application (IA) that the Department had applied for certified copy and the Counsel had to await for the same. Moreover, the draft was sent for approval to the Department as well as to the Counsel for the Department handling the matter, which took some time. Hence, there is delay of 18 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar